

20.1.95

① No sitting. Adjourned to 15.2.95
for admission

BoC
TM

15.2.95

② SM Bench is not available to day.
Adjourned to 28.3.95 for admission.

BoC
TM

28/3/95

Hon. Mr. J. S. Dhaliwal, O.M.

Present, Sri P. K. Kashyap, advocate
for the petitioners. He has made a statement
at bar that he does not want to press
this petition. In view of the statement,
the petition is dismissed as not pressed.

*J. S. Dhaliwal
J. S. Dhaliwal*

②

Diary No / 101 | 95
Central Administrative Tribunal
Additional Bench Allahabad

Date of Filing 10.01.95

OR

Date of Receipt
by Post

S. S. Totolhas

THE HIGH COURT OF UTTAR PRADESH

IN THE COURT OF CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD.

O.A REGISTRATION NO

31 OF 1995

(under section 19 of the central Administrative Tribunal

Act 1985)

Makhan Lal Sharma s/o Kashi Prasad working as
Head clerk Concrete Sleeper plant, Subedar Ganj
Allahabad.

...petitioner

versus

1. Union of India, through General Manager Northern Railway Board Baroda house New Delhi.
2. Deputy Chief Engineer Northern Railway Concrete Sleeper plant Subedarganj Allahabad.
3. Senior Engineer, Northern Railway concrete sleeper plant Subedarganj Allahabad.

..... Respondents.

1. Particulars of the order against which the application is made.

This application is made against the order dated 23/7/94 passed by the respondent re patteriating the petitioner from concrete sleeper plant to Allahabad mandal (Engineer ~~xxxxxxxx~~ ing branch) Allahabad on the post of clerk on the ground of his parent lien.

The copy of the order dated 23/7/94 is being filed herewith a Annexure no 1 to the ~~xxxxxx~~ compilation no 1.

2. Jurisdiction of the Tribunal.

The petitioner further submits that the petition is within the jurisdiction of the Tribunal under section 198 29 of the central Administrative Tribunal Act.

new